

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2181**

ANSWERED ON 21.12.2023

**DISPLAY OF NAMES OF REVENUE VILLAGES
IN THE URBAN ELECTORAL ROLLS**

2181#. Dr. Radha Mohan Das Agrawal:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the reasons behind showing only the names of revenue villages in voter list of urban areas despite the names of modern colonies being prevalent there due to which many voters are not even able to find their names; and

(b) whether Government will consider writing the names of mohallas or modern colonies instead of, or in addition to, writing the names of revenue villages by making necessary amendments in 'The Representation of the People Act', if so, by when it will be done, and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF LAW AND JUSTICE;
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) : The Election Commission of India has informed that the names of areas in electoral roll are mentioned on the basis of addresses given by the citizens in their Form-6. Addresses of applicant along with other demographic details furnished in Form-6 are stored in Electors table and while preparing electoral roll and EPIC, names of areas/sections are derived from that table.

(b) : In view of (a) above, there is no need of any amendment in the existing election laws.
